1	2					3	4
.8	M/s Baikenth Singh	•	•	•	•	6	Removing mill rejects from coal mills and wiping various oil leakages of Unit No. VI.
49	M/s Janak Singh .					18	Wagon tripler upkeeping
40	M/s Sailen Biswas.					18	Construction of Road.
11	M/s S.S. Tripathi .					3	Intake pump house Civil Construction.
12	M/s T. Hossain .					19	Construction of concrete road.
13	M/s Ram Raj Singh					19	Platform of 220 KV Switchyard.
14	M/s N.B. Raut .					7	Fencing of 200 KV Switchyard.
15	M/s D.N. Roy .					40	Earthwork of Railawy Siding extension.

## National Film Policy Committee

\*650. SHRI N. E. HORO: Will the Minister of INFORMATION BROADCASTING be pleased to state:

- (a) whether any report has been submitted by National Film Policy Committee: and
- (b) if so, the details regarding its recommendations which have been accepted by Government?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUP-PLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). Yes, Sir. The Working Group on National Film Policy has submitted its report on 2-6-1980. It is under print. A copy of the report will be placed on the Table of the House shortly. The recommendations contained therein will be examined and action taken in due course.

## Applications from large companies for take-over of sick units

\*651. SHRI S. A. DORAI SEBAS-Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of pending applications from private sector large companies for taking over sick units in the private sector and the details of these proposals; and

(b) the reasons for the delay in giving Government's approval?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS P. SHIV SHANKAR): (a ) and (b). A statement is laid on the table of the House.

## Statement

It is presumed that reference to "private sector large companies" in part (a) of the Question undertakings which are registered/ registrable under the M.R.T.P. Act.

Take-over of industrial units (including sick units) by a company falling within the ambit of the M.R.T.P. Act is achieved by either (a) merger of a unit (whether sick or otherwise) with the M.R.T.P. company under Section 23(2) of the M.R.T.P. Act or (b) acquisition by the M.R.T.P. Company-by purchase, take-over or otherwise-the whole or part of an undertaking under Section 23(4) the M.R.T.P. Act.

various proposals pending under either of the above two provisions of the M.R.T.P. Act are as under: ---

A. Applications under Section 23(2) of the MRTP Act, 1969 pending as on date.

41	Witten Answers AbA	Dim 01, 1002 (Dimin)	W 1 600 E 11 11 18 WE 1 3 4 2
S. No.	Name of applicant Company	Proposal	Remarks
1.	M/s Dalmia Cement (Bharat) Limited.	Amalgamation of M/s Telesound India Ltd. with M/s Dalmia Gement (Bharat) Ltd.	Hearing under Sections 29 of the MRTP Act has been completed on 19-7-1980. Orders pend- ing.
2.	M/s Aegis Chemicals Industries Limited.	Amalgamation of M/s Ever- est Refrigerants Limited with M/s Aegis Chemi- cals Industries Limited	Hearing under Section 29 of the MRTP Act has been fixed on 31-7-1980.
3.	M/s J.K. Iron Steel Co. Limited with M/s Raymond Woollen Mils Limited	Amalgamation of M/s J.K. Iron & Steel Co. Ltd. with Raymond Woollen Mills Ltd.	Further additional information called for from the company is awaited.
4.	M/s Reliance Textiles Industries Limited.	Amalgamation of M/s Sidh- pur Mills Co. Ltd. with M/s. Reliance Textiles Industries Ltd.	Under active consideration.
5.	M/s Polyolefin Industries Ltd.	Analgamation of M/s. Mindi Chemicals Ltd. with M/s Polyolefin Industries Limited.	a Case fixed for hearing of under Section 29 of the MRTP Act on 26-7-1980.
6.	M/s Brooke Bond India Limited.	Amalgamaion of M/s, Cen- tron Industrial Alliance Limited with Brooke Bond India Limited.	Comments of the concerned Ministry/Department of the Govt. are awaitted.
7.	M/s Kalinga Tubes Limited with M/s Indian Metal & Ferro Alloys Limited.	Amalgamation of M/s Kalinga Tubes Limited with M/s Indian Metal & Fsseo A[lolys Ltd.	1
8.	M/s Kotha!i Sugars and Chemicals Ltd. with M's Kothari (Mad-12s) Ltd.	Amalgam: tion of M/s Ko- thari Suagars & Chemi- cals Ltd. with M/s Kothari (Madras) Ltd.	
9.	M/s Hindustan Polymers Limited and M/s Mc Powell & Co. Ltd.	Amalgamation of M/s Hindu- stan Polymers Ltd. with M/s Mc Dowell & Co Ltd.	mation has been sub-
10.	M/s New Standrad Engineering Co. Ltd.	Amalgamation of M/s Indian Furnace Co. Ltd. and M/s Indopol Ltd. with New Standard Engineering Co Ltd.	29 of the MRTP Act
11.	M/s J. K. Traders Limited.	Amalgamation of M/s J.K. Commercial Corpn. Ltd and M/s Share Dealer Corporation Ltd. with M/s J·K. Traders Limited	d. Ministries Department s. have been called for and the same are awai-
12.	M/s. Indo-Swiss Synhetic Gem Manufacturing Co. Ltd.	Pharmacutica IsLtd. wit M/s Indo-Swiss Synthet	h processed.

S. Name of the applicant No. Company	Proposal of the Company	Remarks
2. M/s Crompton Greaves Limited.	Acquisition of 3,75,000 eq. A city shares of Rs. 10/— each of M/s. To shiba Anand Lamps Ltd. representing 57:61% of the equity-ital.	Section 29 of the MRTP Act has been given and the matter it under active
2. M/s Mohan Meakin Breweries Ltd	Aquisition by purchase of assets o Haryana Rangudyog and Subrat Organic (P) Limited.	Hearing under Section 29 of the Act fixed for 29-7-1980.
3. M/s Polyolefins Industries Ltd.	Acquisition of 40% equity shares of Mindia Chemicals Limited.	Hearing under Section 29 of the Act fixed for 26-7-1560.
4. M/s Madura Coats Limited.	Acquisition of 50 ob % cq- uity shares of Hyderabad Elect. Investments Limited	Hearing under Section 29 of the Act fixed for 28-7-1960.
5. M/s Orissa Cement Limited.	Purchase of an i dustrial unit of New Centre-1 Jute Mills Itd. namely Sahu Chemicals & Fertilizers at the cost of Rs. 345 lakhs	Hearing was given to the company under Section 29 of the Act. The matter is under advance stage of consideration.

## नहरों द्वारा सिंचाई

ै652 श्री मूल चन्त डागाः क्या रैसंचाइ मंत्री यह बताने की कृपा करेंगे किः

- (क) देश में नहरों के माध्यम से कुल कितने भू-क्षेत्र की सिंचाई की जाती है और सिंचाई प्रयोजनों के लिए कितने प्रतिशत पानी का उपयोग किया जाता है;
- (स) शोष पानी का क्या उपयोग करने का सरकार का विचार है; और
- (ग) यदि शेष पानी का उपयोग नहीं किया गया है, तो उसके कारण क्या हैं?

रिसंचाई मंत्री (श्री केंदार पाण्डे): (क) भूतल जल साधनों से सिंचित क्षेत्र लगभग 28 मिलियन हैक्टेयर है। इस समय इस्तेमाल में आ सकने वाले भूतल जल संसाधनों के 40 प्रतिशत से अधिक जल का उपयोग सिंचाई के प्रयोजनों के लिए किया जाता है।

(ख और ग): मोटे तौर पर अनुमान लगाया गया है कि 1440 मिलियन एकड़ फुट के कुल भूतल जल संसाधनों में से केवल लगभग 500 मिलियन एकड़ फुट जल का लाभप्रद उपयोग किया जा सकता है। चूंकि 80-90 प्रतिशत भूतल जल साधन मानसून के दौरान उपलब्ध होते हैं, इसिलए उपयुक्त स्थलों पर पर्याप्त क्षमता वाले जल-संचयन बांधों का निर्माण किए बिना जल का उपयोग नहीं किया जा सकता। परन्तु भूतल जल के उप-योग में मूख्य बांधा जल-संचयों के निर्माण के लिए पर्याप्त स्थलों का अभाव है।

सरकार का विचार 57 मिलियन हैक्टोयर की मौजूदा सिंचाई क्षमता (जून, 1980 की स्थिति) को बढ़ा कर सन् 2000 तक 110 मिलियन हैक्टोयर करने का है। सर-कार ने जल साधनों के विकास के लिए एक राष्ट्रीय परिप्रेक्ष्य भी तैयार किया है जिससे सिंचाई क्षमता को और बढ़ा कर 135-140 मिलियन हैक्टोयर किया जा सकता है।